

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 97 OF 2021 (SZ)

IN THE MATTER OF:

Ravula Lingaswamy,
Yadadri Bhuvanagiri District and Ors.

....

Applicant(s)

Versus

Union of India,
rep by its Secretary,
MoEF, New Delhi & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R3)

RUNNING INDEX

Sl. No	Particulars	Page Nos.
1.	Report dated 22.11.2023 of Telangana State Pollution Control Board (Respondent No. 3).	1 – 5
2.	Annexure-I – TSPCB report dt. 04.10.2023 filed before Hon'ble NGT, Chennai.	6 – 10
3.	Annexure-II –Photographs taken on 22.11.2023 of the Private Respondents with locations and timestamp.	11 – 20

Place: Hyderabad.
Date: 25-11-2023.

T. Jayashankar

Counsel for Respondent No. 3

**REPORT DATED 22-11-2023 OF TELANGANA STATE POLLUTION CONTROL BOARD
IN OA No.97 OF 2021 FILED BY SRI RAVULA LINGA SWAMY, S/o.YADAIHAH &
OTHERS OF ANTHAMMAGUDEM VILLAGE, POCHAMPALLY MANDAL, YADADRI
BHUVANAGIRI DISTRICT.**

It is to submit that Sri. Ravula Lingaswamy, R/o.Yadadri Bhuvanagiri District & others has filed an OA No. 97 of 2021 before the Hon'ble NGT, Chennai on pollution due to M/s. Hazelo Labs (P) Ltd., Anthammagudem (V), Yadadri District.

Earlier, the Board has filed a report dated latest on 04.10.2023 before the Hon'ble NGT, Chennai (**Annexure – I**) submitting the action taken by the Board on Respondent industry. The details are submitted below:

1. Earlier, the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai vide Order dated 03.03.2022 directed the CPCB, RD, Chennai to inspect M/s. Hazelo Labs Pvt Ltd., Dothigudem (V), Pochampally (M), Yadadri-Bhuvanagiri District and submit a factual as well as an Action Taken Report to the Tribunal.
2. Accordingly, the team from CPCB, Chennai inspected the area during March 23-24, 2022 and collected samples from ETP, ground water & soil samples in & around the unit, ambient air and VOCs from the source as well as fugitive. The CPCB, RD, Chennai submitted its report dt.24.08.2023 before the Hon'ble NGT on 01.09.2022. As per the report, the team from CPCB, Chennai found that M/s. Hazelo Labs and other adjacent pharmaceutical industries have discharged their untreated / partially treated effluent on land as well as contributing to VOC emission in Ambient Air.
3. The Hon'ble NGT vide Order dated 31.10.2022 issued directions to the Board to implement the directions given by CPCB and also assess the compensation for the alleged deliberate violations found in the CPCB report.
4. Accordingly, the Respondent Board vide orders dt. 20.06.2023 & 21.06.2023 issued orders to the 8 Nos of industries levying Environmental Compensation (EC).
5. The above 8 industries have filed Writ Petitions before Hon'ble High Court of Telangana praying the Hon'ble High Court to declare the orders issued by the Respondent Board directing the petitioner industries to deposit an amount towards

Environmental Compensation without giving any notice as arbitrary and irregular, contrary to law, without power and jurisdiction and set aside the same.

6. The Hon'ble High Court vide orders dt.08.08.2023 quashed and set aside the orders issued by the Board levying Environmental Compensation and matter was remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industries (except M/s. Hazelo Labs (P) Ltd.).
7. The Hon'ble High Court vide order dt.08.08.2023 disposed the WP No.20623 of 2023 **filed by M/s Hazelo labs (Respondent industry)** with following directions:

".....Therefore, we are not inclined to entertain this writ petition. However, the petitioner is granted the liberty to take recourse to the remedy of statutory appeal available to him. Needless to state that in case the petitioner files an appeal within a period of two weeks, the National Green Tribunal shall entertain the appeal preferred by the petitioner. Writ petition is accordingly disposed of".

8. Accordingly, as per orders of the Hon'ble High Court, the Respondent Board called the industries (except M/s. Hazelo Labs (P) Ltd.) before the Task Force Committee meeting held on 28.08.2023, comprising of External Expert Members, for reviewing the industries and taking necessary action regarding levy of Environmental Compensation. After detailed discussions, the Committee recommended to issue directions/Extension of temporary revocation of Closure orders for a period up to 31.10.2023 stipulating certain directions to the industries including directions for payment of Environmental Compensation and also recommended to forfeit the Bank Guarantees for certain industries. Subsequently, the Board also reviewed the status of compliance of the M/s. Hazelo Labs (P) Ltd. before the Task Force Committee meeting held on 28.08.2023 and issued directions, including payment of Environmental Compensation.
9. Based on the recommendations of the Task Force Committee, the respondent Board vide orders Dt.13.09.2023 again issued fresh directions to industries levying Environmental Compensation (EC) and forfeiture of Bank Guarantee for certain industries. The details are submitted below:

S.No.	Name and address of the industry	Environmental Compensation (EC) levied. (Rs)
-------	----------------------------------	--

1.	M/s. Hazelo Lab Private Limited, (Formerly M/s. Venlar Labs (P) Ltd), Dhotigudem (V), Pochampally (M), Yadadri Bhuvangiri District.	77,70,000/- & Forfeiture of Bank Guarantee of Rs. 24.0 Lakhs.
2.	M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd.), Sy. No. 210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	50,40,000/- & Forfeiture of Bank Guarantee of Rs. 12.0 Lakhs.
3.	M/s. VJ Sai Chem., Sy.No.240/B, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	22,40,000/-
4.	M/s. SVR Laboratories (P) Ltd., Sy.No. 238 (part), 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	44,80,000/-
5.	M/s. Chemic Life Sciences (P) Ltd., Sy No. 238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	44,80,000/- & Forfeiture of Bank Guarantee of Rs. 12.0 Lakhs.
6.	M/s. Archimedis Laboratories (P) Ltd., Sy.No. 238, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	51,80,000/- & Forfeiture of Bank Guarantee of Rs. 12.0 Lakhs.
7.	M/s. Optimus Drugs (P) Ltd. Sy.No. 238, 239, 240 & 248, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	77,70,000/-
8.	M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppall (M), Yadadri Bhuvanagiri District.	45,00,000/- & Forfeiture of Bank Guarantee of Rs. 24.0 Lakhs.

10. In compliance to the Hon'ble High Court Orders, the Respondent Board afford an opportunity of hearing to the industries and issued fresh directions to the Respondent industries levying Environmental Compensation (EC).

Subsequently, the Hon'ble NGT, Chennai vide Order dated 02.11.2023 directed the Respondent Board to make one more inspection of the area, as the applicant made allegations regarding discharge of effluents by the private respondents.

In this regard, following is submitted:

1. The Respondent industry is located at Dhothigudem (V), Pochampally (M), Yadadri Bhuvangiri District surrounded by other Bulk Drug industries. The google map showing the same is submitted below:

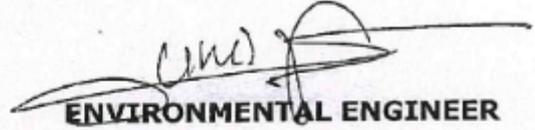


2. As per the orders of the Hon'ble NGT, Chennai vide Order dated 02.11.2023, the Respondent Board inspected the area latest on 22.11.2023 to verify the illegal discharges if any by the private respondents, as alleged by the applicant. During above inspection, no discharges were observed from the private respondent industries. The copies of the Photographs with location and timestamp are herewith submitted as **Annexure – II**.

It is to submit that, the Respondent Board will closely monitor the industries for environmental compliance and recovery of Environmental Compensation levied.

Place: Nalgonda

Date: 22-11-2023



ENVIRONMENTAL ENGINEER

**ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.**

**REPORT DATED 04-10-2023 OF TELANGANA STATE POLLUTION CONTROL BOARD
IN OA No.97 OF 2021 FILED BY SRI RAVULA LINGA SWAMY, S/o.YADAIHAH &
OTHERS OF ANTHAMMAGUDEM VILLAGE, POCHAMPALLY MANDAL, YADADRI
BHUVANAGIRI DISTRICT.**

It is to submit that Sri. Ravula Lingaswamy, R/o.Yadadri Bhuvanagiri District & others has filed an OA No. 97 of 2021 before the Hon'ble NGT, Chennai on pollution due to M/s. Hazelo Labs (P) Ltd., Anthammagudem (V), Yadadri District.

The Hon'ble NGT, Chennai vide Order dated 24.08.2023 directed the following:

"It is stated that pursuant to the order of the Hon'ble High Court which has remitted the matter to the Telangana State Pollution Control Board, fresh notice and enquiry is to be conducted and accordingly, the learned counsel seeks further time. Let the matter be listed for completion of the said exercise".

In this regard, following is submitted:

1. Earlier, the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai vide Order dated 03.03.2022 directed the CPCB, RD, Chennai to inspect M/s. Hazelo Labs Pvt Ltd., Dothigudem (V), Pochampally (M), Yadadri-Bhuvanagiri District and submit a factual as well as an Action Taken Report to the Tribunal (**Annexure – I**).
2. Accordingly, the team from CPCB, Chennai inspected the area during March 23-24, 2022 and collected samples from ETP, ground water & soil samples in & around the unit, ambient air and VOCs from the source as well as fugitive. The CPCB, RD, Chennai submitted its report dt.24.08.2023 before the Hon'ble NGT on 01.09.2022. **As per the report, the team from CPCB, Chennai found that M/s. Hazelo Labs and other adjacent pharmaceutical industries have discharged their untreated / partially treated effluent on land as well as contributing to VOC emission in Ambient Air.**
3. The Hon'ble NGT vide Order dated 31.10.2022 issued directions to the Board to implement the directions given by CPCB and also assess the compensation for the alleged deliberate violations found in the CPCB report (**Annexure – II**).
4. Accordingly, the Respondent Board vide orders dt. 20.06.2023 & 21.06.2023 issued orders to the 8 Nos of industries levying Environmental Compensation (EC).

5. The above 8 industries have filed Writ Petitions before Hon'ble High Court of Telangana praying the Hon'ble High Court to declare the orders issued by the Respondent Board directing the petitioner industries to deposit an amount towards Environmental Compensation without giving any notice as arbitrary and irregular, contrary to law, without power and jurisdiction and set aside the same. The details of WP Nos are as submitted below:

S.No.	Name and address of the industry	WP. No
1.	M/s. Hazelo Lab Private Limited, (Formerly M/s. Venlar Labs (P) Ltd), Dhotigudem (V), Pochampally (M), Yadadri Bhuvangiri District.	20623 of 2023
2.	M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd.), Sy. No. 210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	18057 of 2023
3.	M/s. VJ Sai Chem., Sy.No.240/B, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	18088 of 2023
4.	M/s. SVR Laboratories (P) Ltd., Sy.No. 238 (part), 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	18108 of 2023
5.	M/s. Chemic Life Sciences (P) Ltd., Sy No. 238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	19239 of 2023
6.	M/s. Archimedis Laboratories (P) Ltd., Sy.No. 238, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	18213 of 2023
7.	M/s. Optimus Drugs (P) Ltd. Sy.No. 238, 239, 240 & 248, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	17179 of 2023
8.	M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District.	19039 of 2023

6. The Hon'ble High Court vide orders dt.08.08.2023 quashed and set aside the orders issued by the Board levying Environmental Compensation and matter is remitted to

the Respondent Board with a direction to afford an opportunity of hearing to the above industries at Sl.No. 2 to 8 (**Annexure – III**)

7. The Hon'ble High Court vide order dt.08.08.2023 disposed the WP No.20623 of 2023 filed by the industry at Sl. No. 1 i.e., M/s Hazelo labs (**Respondent industry**) with following directions (**Annexure – IV**):

".....Therefore, we are not inclined to entertain this writ petition. However, the petitioner is granted the liberty to take recourse to the remedy of statutory appeal available to him. Needless to state that in case the petitioner files an appeal within a period of two weeks, the National Green Tribunal shall entertain the appeal preferred by the petitioner. Writ petition is accordingly disposed of"

8. Accordingly, as per orders of the Hon'ble High Court, the Respondent Board called the seven (7) industries at Sl.No. 2 to 8 before the Task Force Committee meeting held on 28.08.2023, comprising of External Expert Members, for reviewing the industries and taking necessary action regarding levy of Environmental Compensation. After detailed discussions, the Committee recommended to issue directions/Extension of temporary revocation of Closure orders for a period up to 31.10.2023 stipulating certain directions to the industries including directions for payment of Environmental Compensation and also recommended to forfeit the Bank Guarantees for certain industries. Subsequently, the Board also reviewed the status of compliance of the industry at Sl.No.1 before the Task Force Committee meeting held on 28.08.2023 and issued directions, including payment of Environmental Compensation.
9. Based on the recommendations of the Task Force Committee, the respondent Board vide orders Dt.13.09.2023 again issued fresh directions to industries levying Environmental Compensation (EC) and forfeiture of Bank Guarantee for certain industries. The details are submitted below:

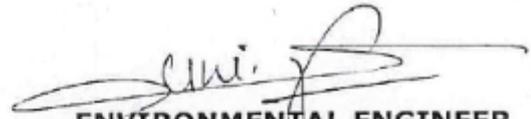
S.No.	Name and address of the industry	Environmental Compensation (EC) levied. (Rs)
1.	M/s. Hazelo Lab Private Limited, (Formerly M/s. Venlar Labs (P) Ltd), Dhotigudem (V), Pochampally (M),	77,70,000/- & Forfeiture of Bank Guarantee of

	Yadadri Bhuvangiri District. (Annexure – V)	Rs. 24.0 Lakhs.
2.	M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd.), Sy. No. 210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District. (Annexure – VI)	50,40,000/- & Forfeiture of Bank Guarantee of Rs. 12.0 Lakhs.
3.	M/s. VJ Sai Chem., Sy.No.240/B, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District. (Annexure – VII)	22,40,000/-
4.	M/s. SVR Laboratories (P) Ltd., Sy.No. 238 (part), 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District. (Annexure – VIII)	44,80,000/-
5.	M/s. Chemic Life Sciences (P) Ltd., Sy No. 238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District. (Annexure – IX)	44,80,000/- & Forfeiture of Bank Guarantee of Rs. 12.0 Lakhs.
6.	M/s. Archimedis Laboratories (P) Ltd., Sy.No. 238, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District. (Annexure – X)	51,80,000/- & Forfeiture of Bank Guarantee of Rs. 12.0 Lakhs.
7.	M/s. Optimus Drugs (P) Ltd. Sy.No. 238, 239, 240 & 248, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District. (Annexure – XI)	77,70,000/-
8.	M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhuvanagiri District. (Annexure – XII)	45,00,000/- & Forfeiture of Bank Guarantee of Rs. 24.0 Lakhs.

In compliance to the Hon'ble High Court Orders, the Respondent Board afford an opportunity of hearing to the industries and issued fresh directions to the Respondent industries levying Environmental Compensation (EC). The Respondent Board will take necessary action to collect the levied Environmental Compensation and forfeiture the Bank Guarantees.

Place: Nalgonda

Date: 04-10-2023

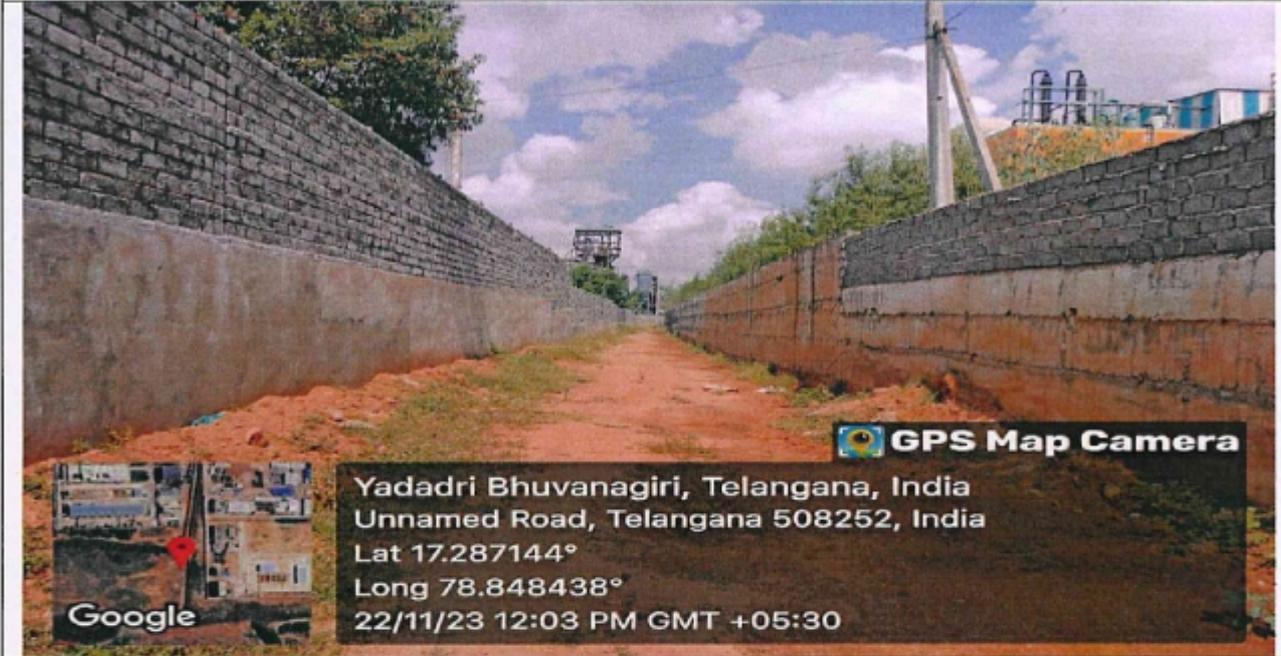


ENVIRONMENTAL ENGINEER

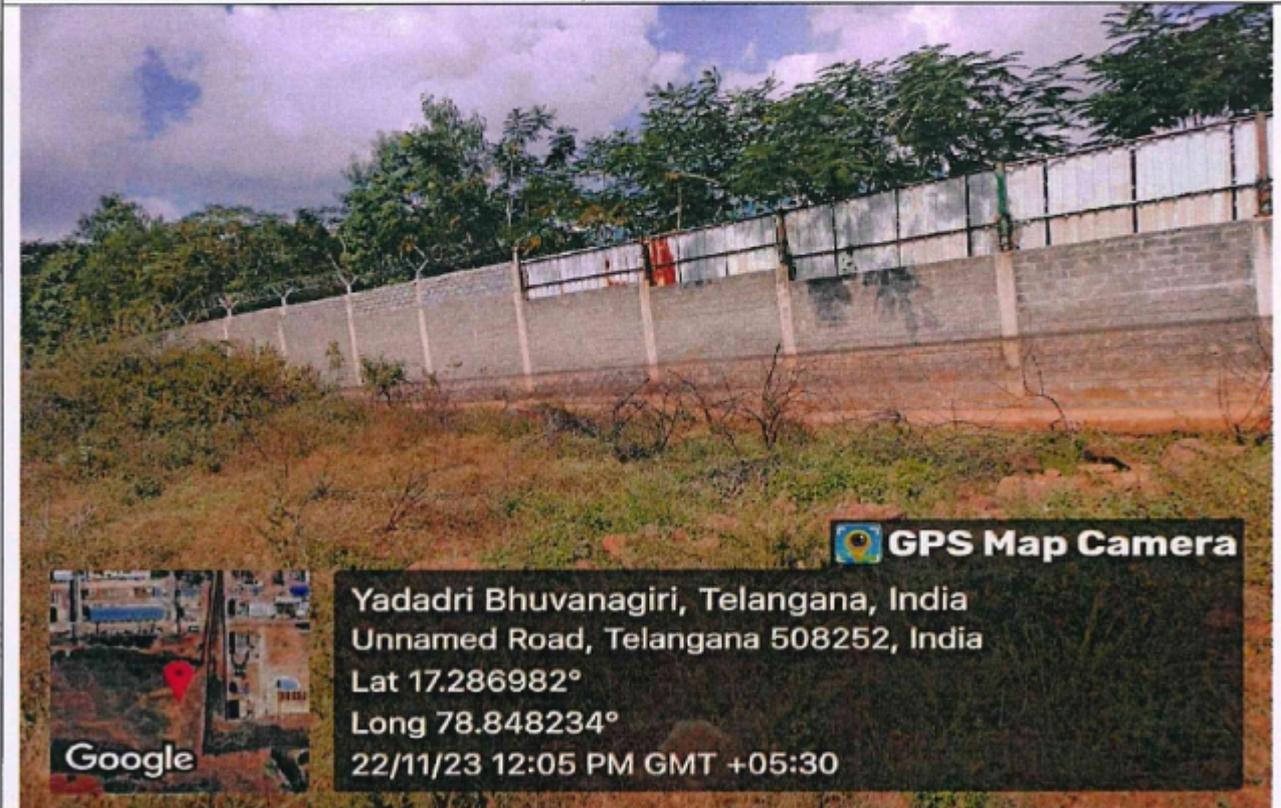
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

ANNEXURE – II

Photograph showing the internal village road between M/s Hazelo labs and M/s. Optimus labs.
(Photo – 1)



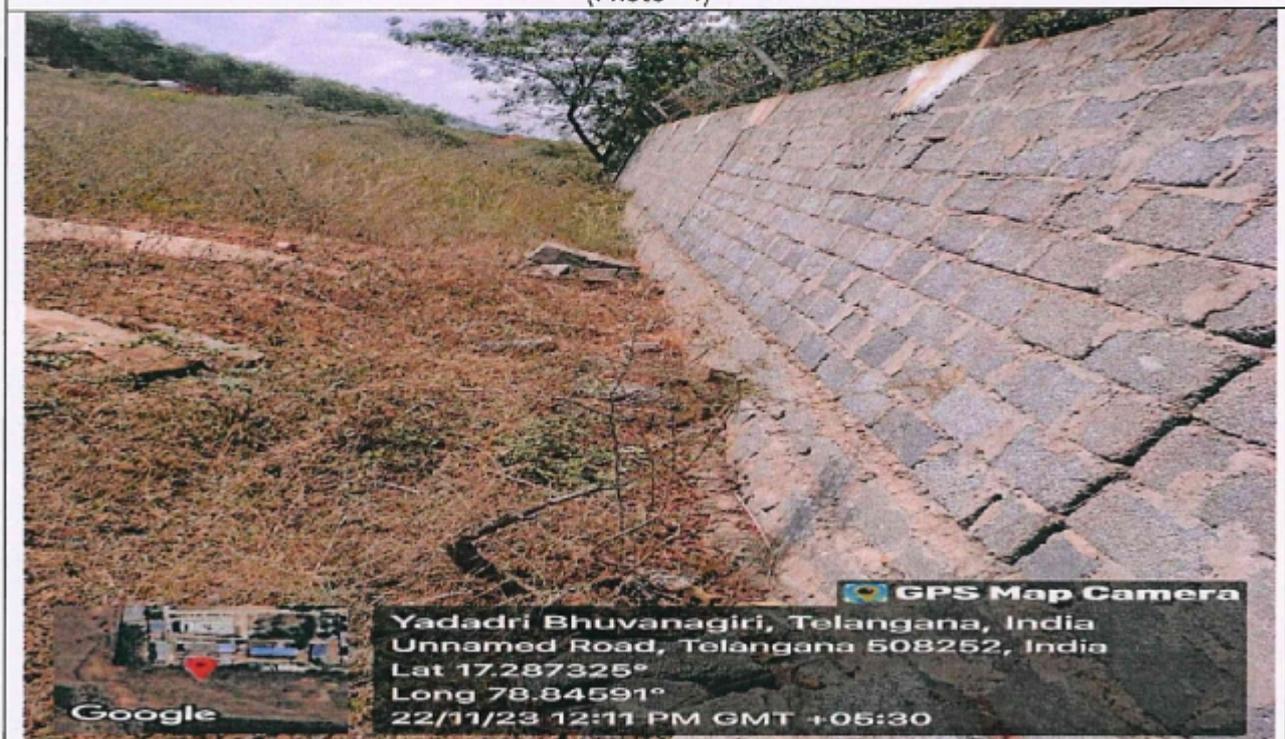
Photograph showing Southern boundary wall of M/s Hazelo
(Photo – 2)



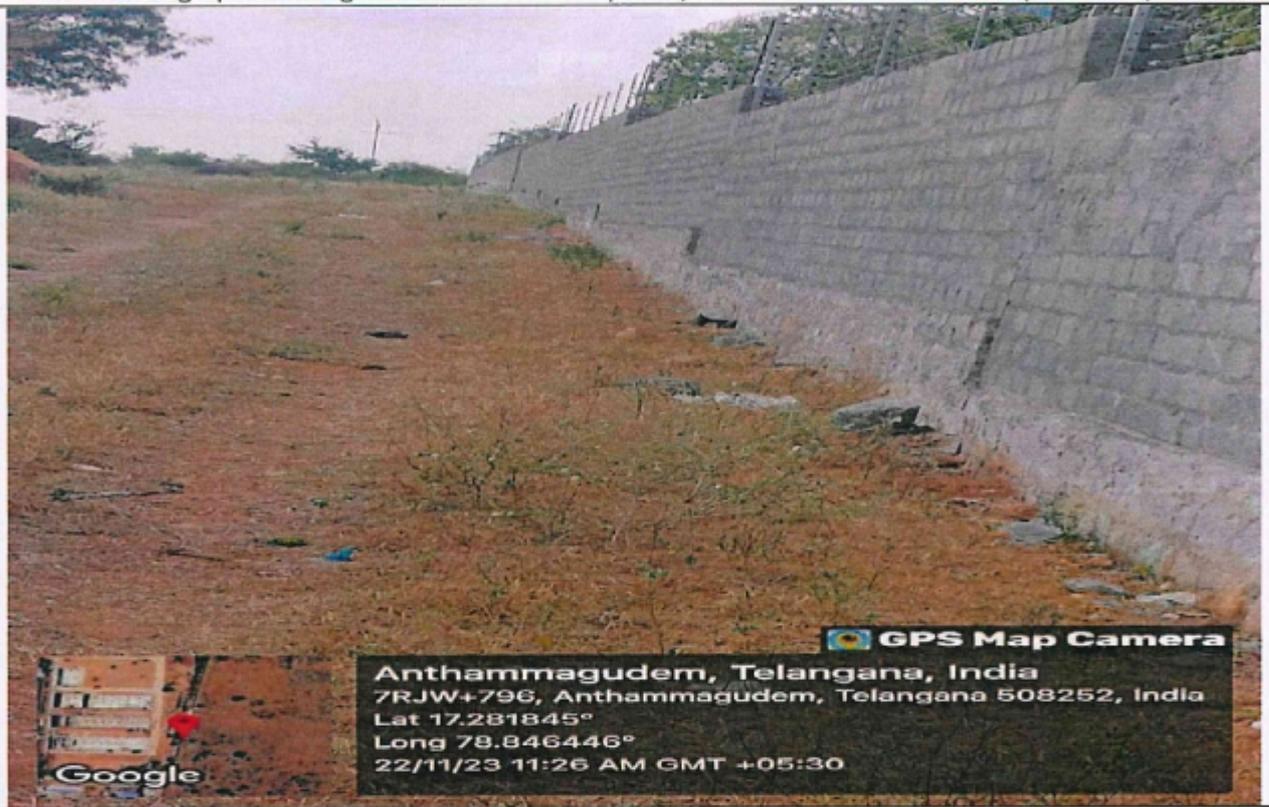
Photograph showing the Western boundary wall of M/s Hazelo labs
(Photo -3)



Photograph showing Southern boundary wall of M/s Hazelo
(Photo -4)

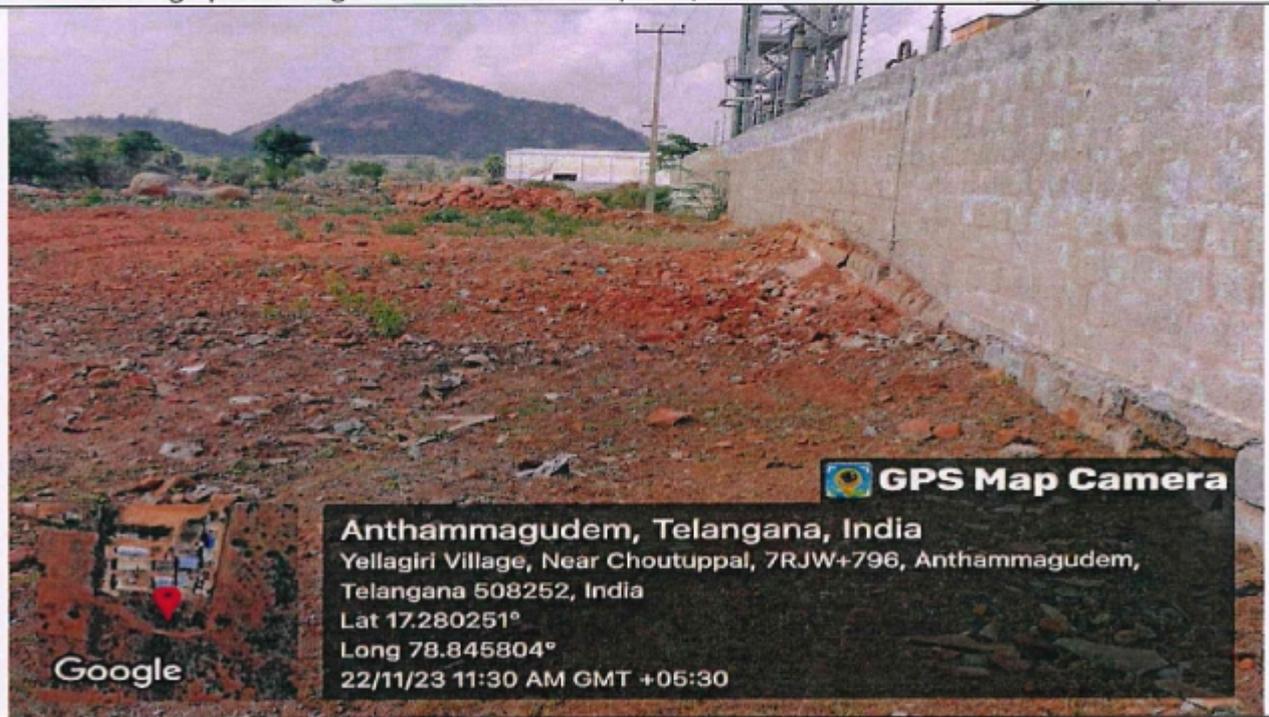


Photograph showing the Eastern boundary of M/s. Brundavan Laboratories. (Photo – 5)



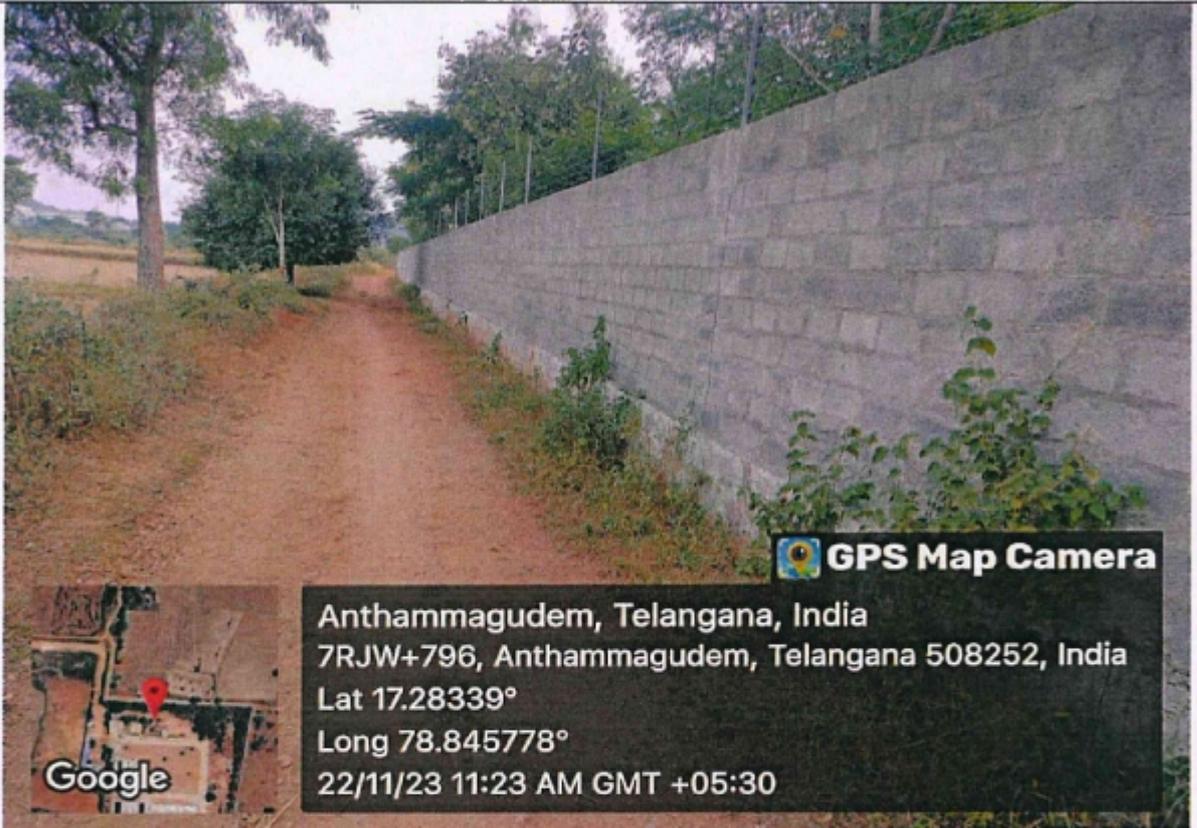
GPS Map Camera
Anthammagudem, Telangana, India
7RJW+796, Anthammagudem, Telangana 508252, India
Lat 17.281845°
Long 78.846446°
22/11/23 11:26 AM GMT +05:30

Photograph showing the Southern boundary of M/s. Brundavan Laboratories. (Photo – 6)

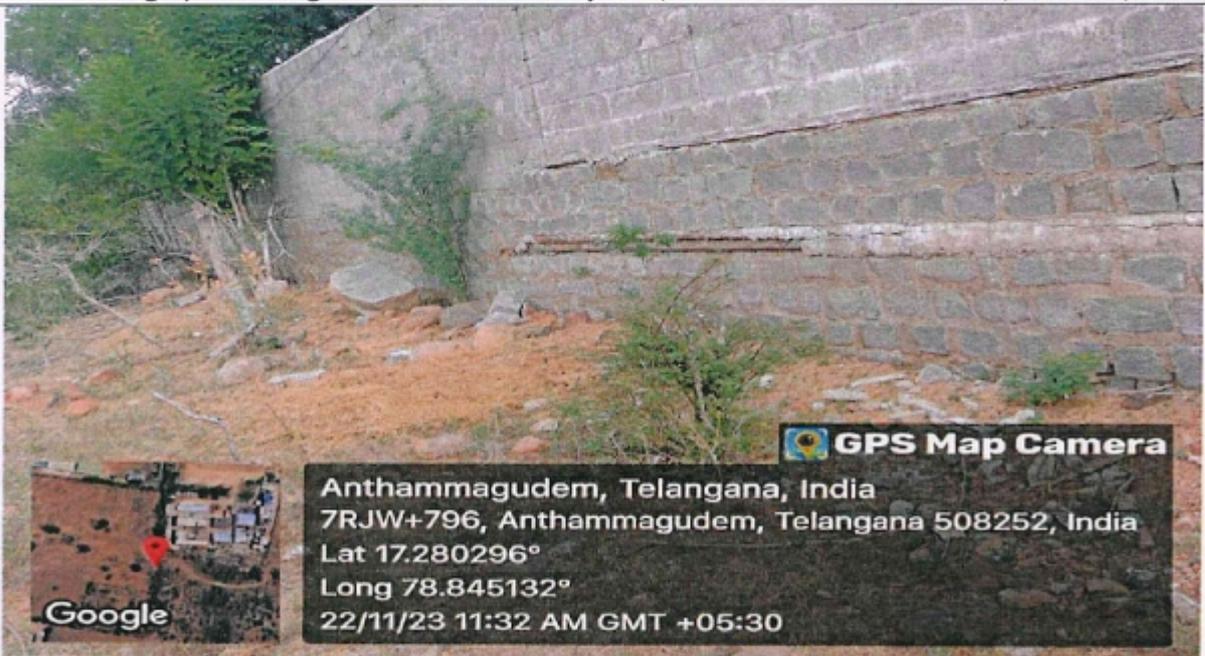


GPS Map Camera
Anthammagudem, Telangana, India
Yellagiri Village, Near Choutuppal, 7RJW+796, Anthammagudem,
Telangana 508252, India
Lat 17.280251°
Long 78.845804°
22/11/23 11:30 AM GMT +05:30

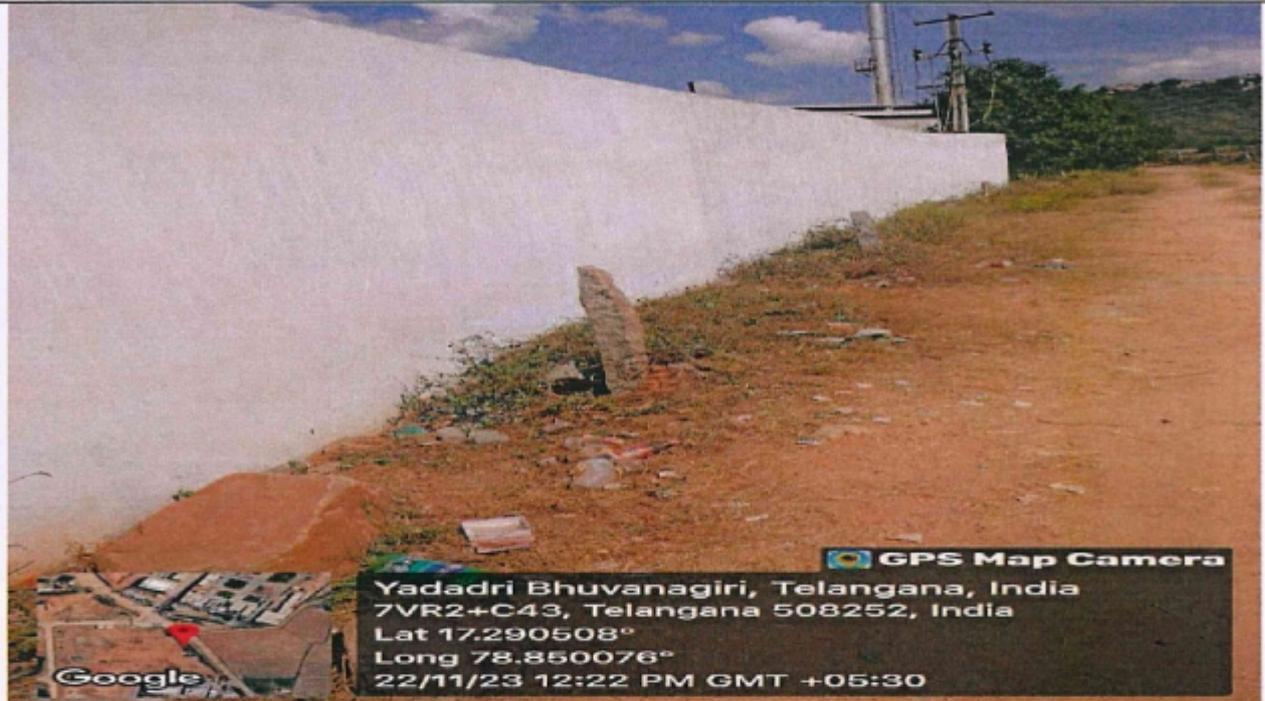
Photograph showing the Northern boundary of M/s. Brundavan Laboratories. (Photo - 7)



Photograph showing the Western boundary of M/s. Brundavan Laboratories. (Photo - 8)



Photograph showing the Southern boundary wall of M/s. Ravoos Laboratories. (Photo – 9)



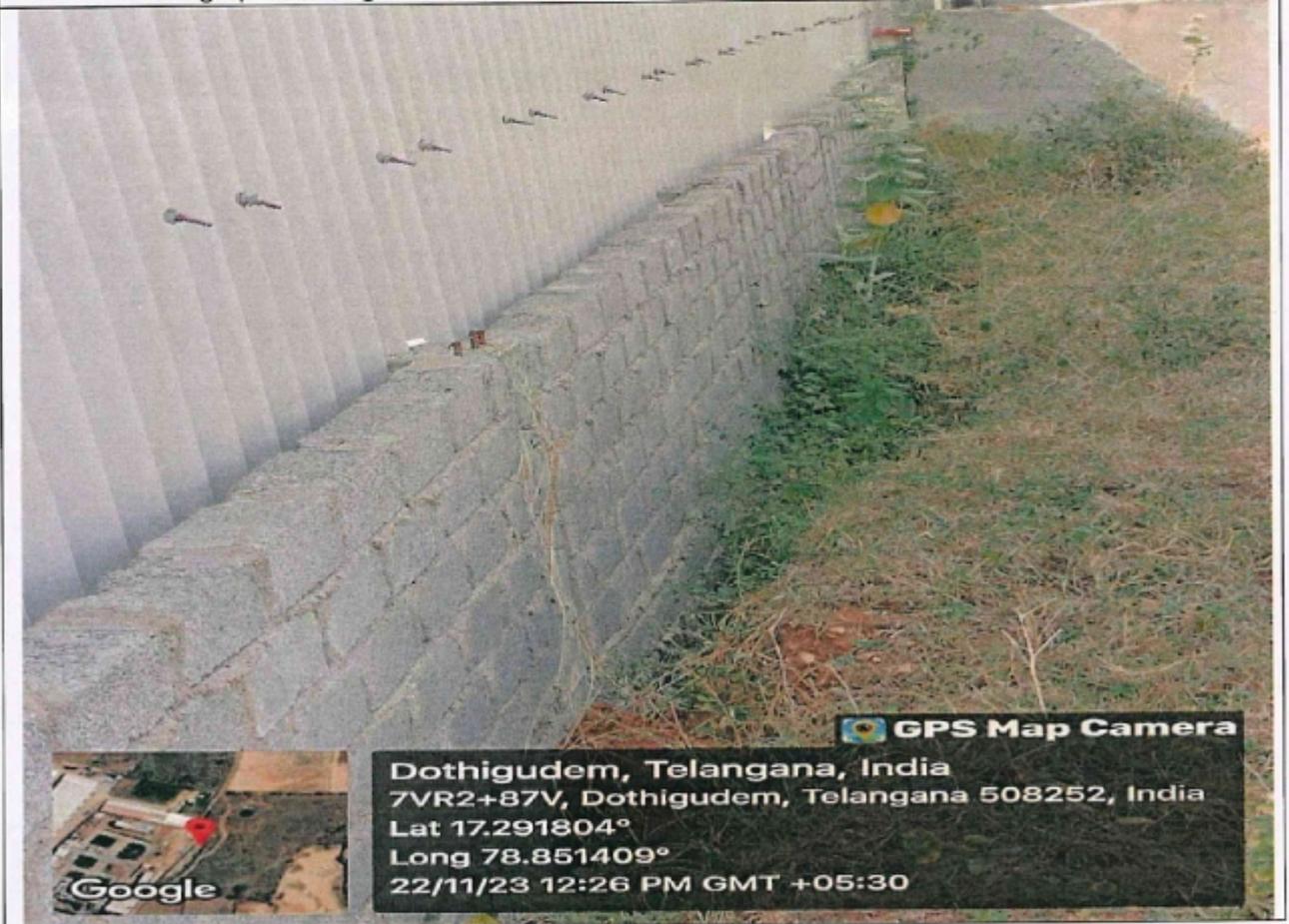
Photograph showing the Eastern boundary of M/s. Ravoos Laboratories. (Photo – 10)



Photograph showing the Eastern boundary of M/s. Ravoos Laboratories. (Photo – 11)



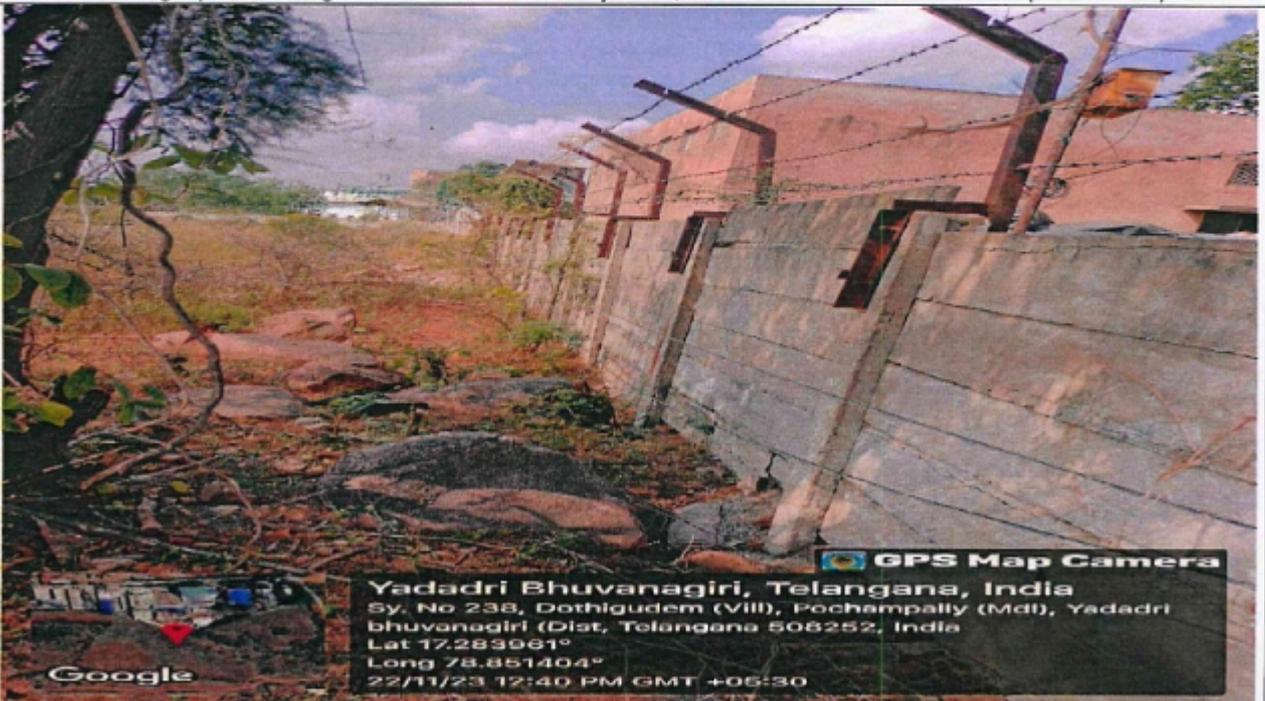
Photograph showing the Northern boundary of M/s. Ravoos laboratories. (Photo –12)



Photograph showing the Southern boundary of M/s. Archimedes Laboratories. (Photo – 13)



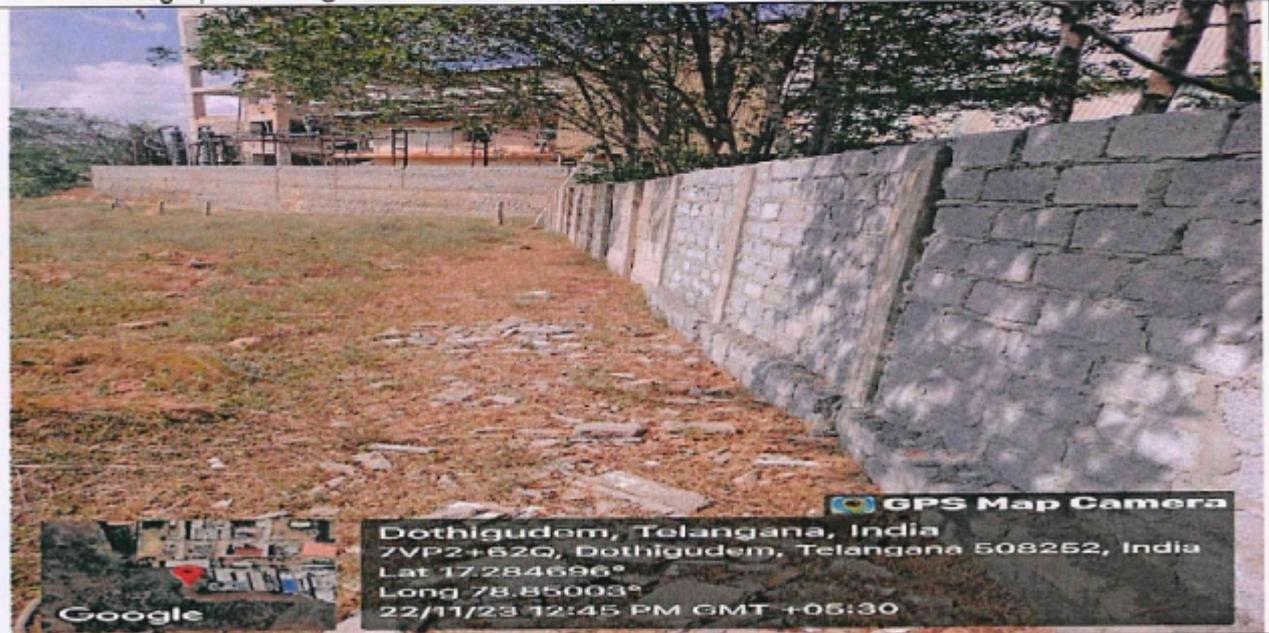
Photograph showing the Western boundary of M/s. Archimedes Laboratories. (Photo –14)



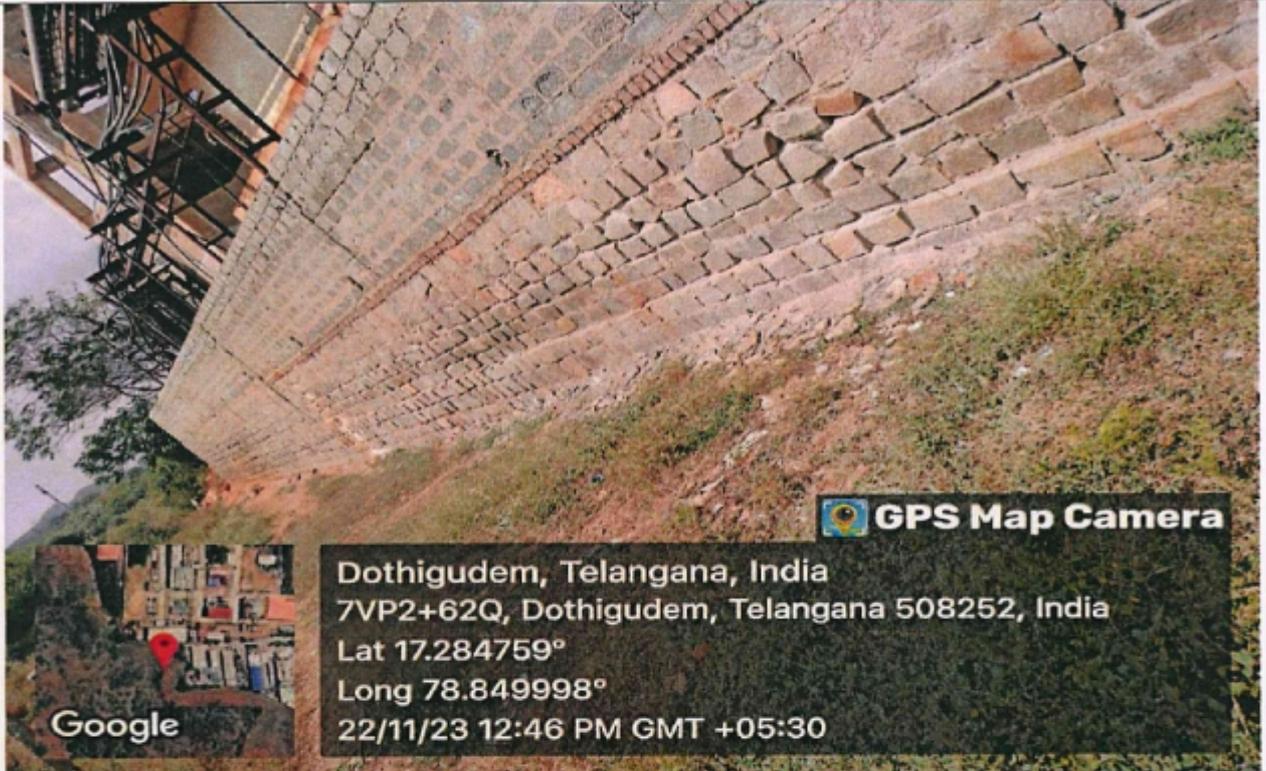
Photograph showing the Western boundary of M/s. Archimedis Laboratories. (Photo -15)



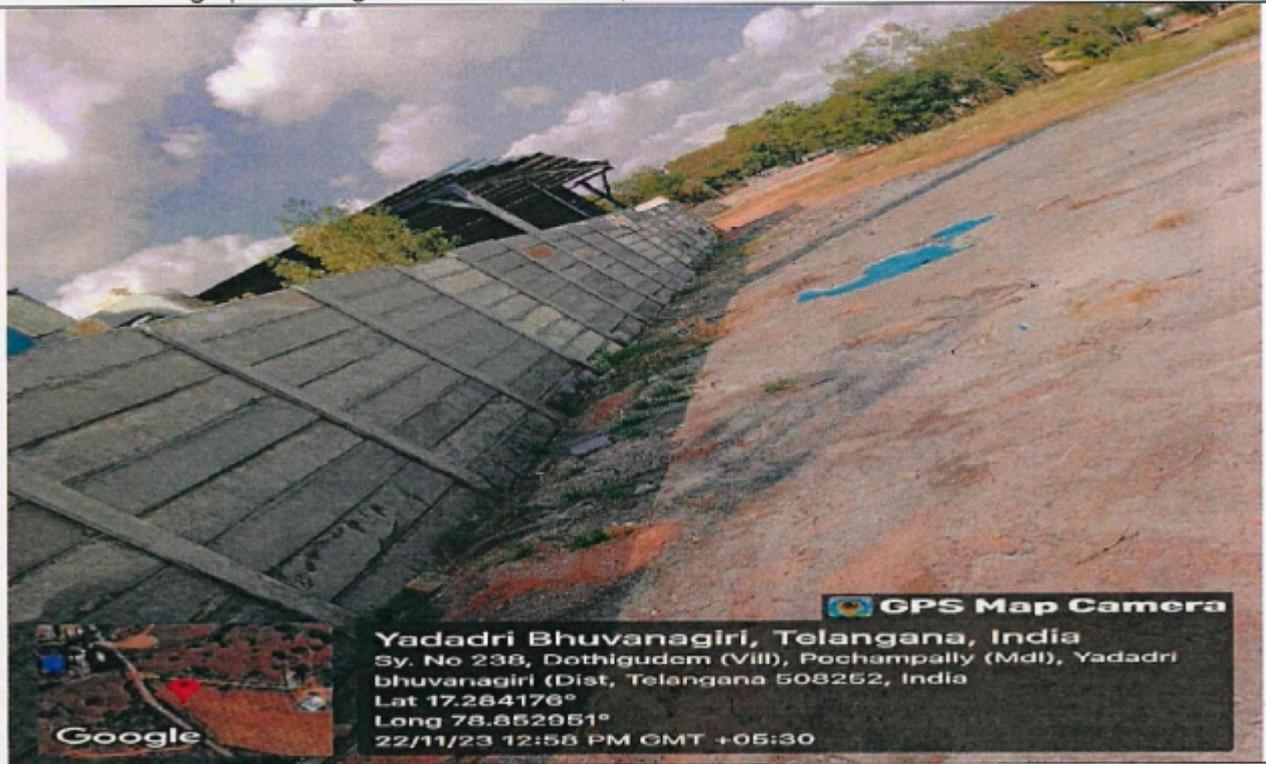
Photograph showing the Northern boundary of M/s. Archimedis Laboratories. (Photo - 16)



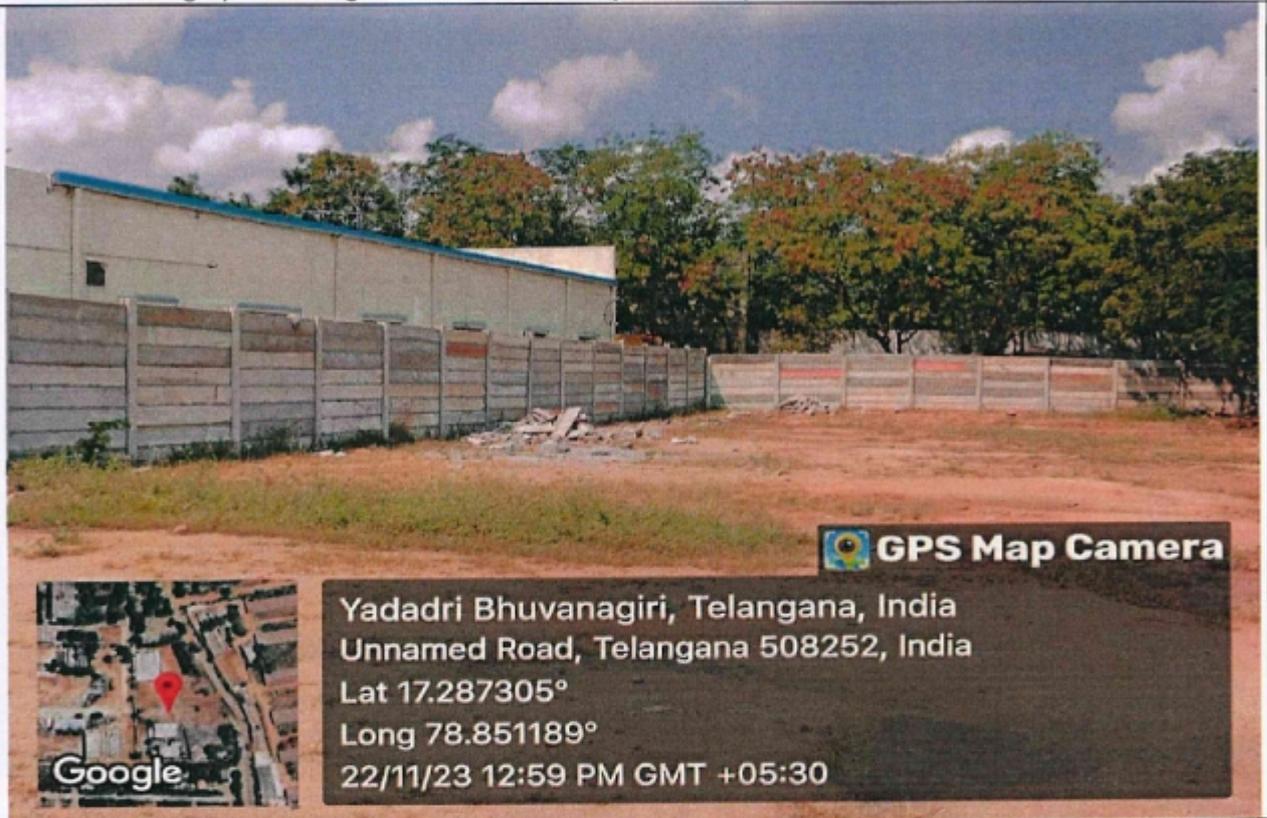
Photograph showing the Southern boundary of M/s. Chemic Laboratories. (Photo – 17)



Photograph showing the Eastern boundary of M/s. Chemic Laboratories. (Photo – 18)



Photograph showing the Eastern boundary of M/s. Optimus Laboratories. (Photo – 19)



Photograph showing the Western boundary of M/s. Optimus Laboratories. (Photo – 20)

